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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

**R.A. No. 238/2002 In
Original Application No. 2874 of 2001**

New Delhi, this the 21st day of October, 2002

Hon'ble Mr. Kuldip Singh, Member (J))

Man Pal

.... Review Applicant

Versus

Union of India and Others

.... Respondents

O R D E R BY CIRCULATION

The present RA No. 238 of 2002 has been filed by the applicant for review of the order passed in OA No. 2874 of 2001 on 22.8.2002.

2. In the RA, the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No fresh error has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(KULDIP SINGH)
MEMBER (JUDL.)

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